N O T I C E

(Partial Modification w.e.f. 23rd January 2023)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side matters**, the Hon'ble the Acting Chief Justice, has been pleased to approve following **w.e.f. Monday, 2nd January 2023 :**

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble the Acting Chief Justice** is allowed before the Division Bench headed by the **Hon'ble Shri Justice R. D. Dhanuka and vice versa.**

B) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Dhiraj Singh Thakur** and vice versa.

C) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Sunil B. Shukre** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar.**

D) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice G. S. Patel** and vice versa.

E) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite-Dere** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. S. Gadkari** and vice versa.

F) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Nitin W. Sambre** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. S. Gadkari**.

G) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice G. S. Kulkarni** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Amit B. Borkar**.

H) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice M. S. Karnik** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice N. R. Borkar** and vice versa

I) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Sarang V. Kotwal** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Amit B. Borkar** and vice versa.

* **J)** The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Manish Pitale and vice versa**.

K) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice S. M. Modak** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice R. G. Avachat** and vice versa.

M) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Milind N. Jadhav** is allowed before the Court presided over by the **Hon'ble Shri. Justice Madhav Jamdar** and vice versa.

N) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice A. S. Doctor** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice N. J. Jamadar** and vice versa.

NOTE

(1) This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from board", etc.

(2) The aforesaid directions shall be in force until the present assignment continues.

(3) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Acting Chief Justice for appropriate directions.

*** Indicates Partial Modification.**

Dated this the 19th day of January 2023

By Order,

Sd/-	Sd/-
(S. B. Bhansali)	(H. M. Bhosale)
Prothonotary and Senior Master,	Registrar (Judicial-I)
High Court, Original Side, Bombay.	High Court, Appellate Side, Bombay